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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% *Date of Decision: 05th May, 2026*

+ CRL.M.C. 3476/2026

MOHIT YADAV

.....Petitioner

Through: Mr. Vignaraj Pasayat, Advocate
(DHCLSC) with Mr. Naman
Aggarwal and Mr. Eishan, Advocates
with petitioner in person.

versus

STATE NCT OF DELHI & ANR.Respondents

Through: Mr. Sunil Kumar Gautam, APP for the
State with SI Ankit Sagar, PS Neb
Sarai.
Respondent No.2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

CRL.M.A. 14098/2026 (exemption)

Exemption allowed subject to all just exceptions.

CRL.M.C. 3476/2026

1. Petitioner herein seeks quashing of FIR No.SD-NS-000228 dated 04.05.2023, registered at e-Police Station (Neb Sarai, South District), for commission of offence under Section 380 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. As per the allegations appearing in the abovesaid FIR, the petitioner and respondent No.2 came in contact of each other through one dating



application known as '*Happn*'. They both met each other at the residence of respondent No.2 and on the date of such meeting, which took place on 04.05.2023, the petitioner herein took away her mobile phone. When the matter was reported to police, it resulted in registration of e-FIR for commission of offence under Section 380 IPC.

3. Charge-sheet has already been filed and subsequently, offence under Section 411 IPC was added. Trial is underway but the complainant has, so far, not entered into witness box.

4. In the interregnum, both the parties have sorted out the matter and have drawn a *Memorandum of Understanding* (MoU) executed on 03.12.2025. Admittedly, the phone in question has already been recovered and has already been handed over to respondent No.2 on *Superdari*.

5. Both the sides are present in Court today and the petitioner, during the Court proceedings, has also apologized to respondent No.2 for the act in question.

6. When asked, respondent No.2 submits that as per the terms of abovesaid settlement, the petitioner has agreed to compensate her and has already paid her a sum of Rs.30,000/-. She submits that she has already forgiven him and, therefore, she is not interested in pursuing the FIR in question and would have '*no objection*' if present FIR is quashed. She submits that she has entered into settlement out of her own free will, without any coercion and influence from any corner whatsoever. Her affidavit to abovesaid effect has also been placed on record.

7. The Investigating Officer is present in Court and when asked, it was informed that there is no other involvement of any kind whatsoever, and this happens to be the first infraction of law by the petitioner herein, who is,



reportedly, 25 years of age.

8. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially.

9. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

10. Consequently, to secure the ends of justice, FIR No.SD-NS-000228 dated 04.05.2023, registered at e-Police Station (Neb Sarai, South District), for commission of offence under Section 380 IPC, for commission of offences under Section 380 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioner depositing total cost of Rs. 10,000/- in the account of *NDBA Members Welfare fund Account* [Acc No. 18580110013847, IFSC Code UCBA0001858, UCO Bank, Patiala House] within eight weeks from today.

11. The next date of hearing before the learned Trial Court is stated to be 13.08.2026. Proof of deposit of cost, Original *Memorandum of Understanding* executed on 03.12.2025, as well as original affidavit of respondent No.2, shall be submitted before the learned Trial Court on or before the said date of hearing.

12. The present petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MAY 5, 2026
st/sa